NATIONAL COMPANY LAW TRIBUNAL **CHENNAI BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/12/2016AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: CP/4/2016

NAME OF THE PETITIONER(S)

: YSP Paulraj

NAME OF THE RESPONDENT(S)

: Store N Move Pvt Ltd

UNDER SECTION

: 241

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. E. DMPRAKASH

K. RAMESH,

ADVOCATES

2.

J. CHEUDKUMAD T. Sarmaman T. Takshaynini Advo Cals

3.

APR ASSOCIATES
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Counsel for petitioner present. Counsel for R1, R4 to R5 and counsel for R2, R3 & R6 are present. Counsel for petitioner has filed written submissions which contained series of annexures. The documents referred are contained at Pg 15 and Pg 18 which pertains to the e-mail sent by Philips Company on 8.8.2016. The e-mailis available at Pg 210 of the typed set of the petition. The same is taken on record. Counsel for R2, R3 & R6 has objected to the annexures contained at Pg 15& Pg 18 by submitting that the same did not form part of the email and are not relevant to the issue. Both the parties could not reach on any consensus with regard to any single name of the Chartered Accountant. Both of them have submitted that the matter may be referred to the Institute of Chartered Accountants for appointing a suitable person as Chartered Accountant. The above submission will form a part of the order which is yet to be passed. The parties are directed to provide outlines of the scope/ reference which need to be made to the Chartered Accountant for which they prayed one week time. At request time is enlarged. Put up on 05.01.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)